

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2644
ANSWERED ON:09.12.2011
DEMARCATON OF TRIBAL AREAS
Lagadapati Shri Rajagopal

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government proposes to demarcate between backward districts with heavy tribal people and areas which are afflicted with left wing extremism;
- (b) if so, the details thereof;
- (c) if not, the steps taken by the Government for effective flow of funds and implementation of schemes meant for tribals; and
- (d) the performance of States in the implementation of the Panchayats (Extension to the Scheduled Areas) Act,1996?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEO SINGH KHANDELA)

- (a) & (b): The Ministry of Tribal Affairs implements various Central Sector / Centrally Sponsored Schemes / Programmes for the socio-economic development of tribal people in the country. These schemes / programmes are undertaken as per the felt needs of tribal population and the areas inhabited by them irrespective of making any specific demarcation between backward districts having heavy presence of tribal people and areas which are afflicted with Left Wing Extremism.
- (c): For effective flow of funds and implementation of various schemes, the Tribal Areas are delineated into Integrated Tribal Development Project (ITDPs), Integrated Tribal Development Agencies (ITDAs), Modified Area Development Approach Pockets (MADA Pockets), Clusters etc. The funds are routed through the concerned State Governments.
- (d): As per information received from the Ministry of Panchayati Raj, the status of performance of states in implementation of the provisions of PESA Act, 1996 in the nine PESA States, is given in the Annexure. There has been varying degrees of implementation of PESA.